

enough to move the court to give proper justice to the victims of the Bhopal gas tragedy and many more tragedies that might happen in the future when the multi-nationals are here.

I would like to know that through you from the Government.

[*Translation*]

SHRI VISHWESHWAR BHAGAT (Balaghat): Mr. Speaker, Sir, a serious incident took place in village Sitapur, Tehsil Lanji of Balaghat district on 16-7-91 at 11-00 Naxalites blew up a Police van by laying a mine in which nine policemen were killed and 11 people were injured and some policemen are missing. There is a feeling of fear and terror among the people in the entire area of Balaghat district, Rajnan village and the border area along Bhandara district of Maharashtra because of the activities of Naxalites. Police force is demoralised and it needs to be equipped properly. In order to boost the morale of police the public support is a must. We won't be able to get the support of the people unless we solve their problems. The B.J.P. Government has utterly failed to control deteriorating situation. My submission is that the B.J.P. Government should be dismissed. (*Interruptions*)

[*English*]

SHRI V. DHANANJAYA KUMAR (Mangalore): Mr. Speaker Sir, the farmers, the agricultural labourers and also the artisans of the State of Karnataka have resorted to State-wide agitation since 15th July, 1991. This agitation is against the forcible recovery of the loans by the Government agencies. Now, we are happy that the Government of India has agreed to extend the benefit of loan waiver. But in Karnataka, the Government has resorted to forcible recovery of loans. And only 10 per cent of the agriculturists

and agricultural labourers are benefited in Karnataka by whatever scheme is implemented by that Government. May I request the Government to intervene immediately and direct the Karnataka Government to stop further recovery of loans by forcible and coercive methods? (*Interruptions*)

[*Translation*]

SHRI RAM NIHOR RAI (Robertsganj): Mr. Speaker, Sir, I would like to draw your attention to the selling of three factories Dala, Chutak and Chunar of Uttar Pradesh Cement Corporation in Mirzapur and Sonbhadra districts to Sanjay Dalmia Group and to Dala firing incident on 2nd June, 1991. The cost of these factories is Rupees 400 crores, 250 crores and 150 crores respectively. The former Chief Minister, Shri Mulayam Singh Ji sold all the three factories at throw away prices of Rupees 26 crores. (*Interruptions*)

MR. SPEAKER Be seated please.

(*Interruptions*)

SHRI RAM NIHOR RAI. The Cement factories are lying closed since 2nd June because of the firing incident. The fire was opened at labourers in which 15-16 labourers lost their lives. A judicial enquiry into the incident should be instituted and the bereaved families should be given appropriate compensation. (*Interruptions*)

MR. SPEAKER Be seated please. Whatever you are saying is not going on record.

(*Interruptions*)

[*English*]

SHRI MRUTYUNJAYA NAYAK (Phulbani): Mr. Speaker Sir, since the last one month, wagon loads of medicines for the babies as well as food for those who are affected due

to Gulf war have been stranded in the New Delhi Railway Station. But it is a matter of fact that despite of repeated writing to the department concerned, no action has been taken regarding the delivery of those commodities. So, I request that the concerned department should take immediate action to make delivery of those items. (Interruptions)

SHRI BRISHIN PATEL (Siwan)
Mr Speaker, Sir, the previous Government had made an announcement in the House that every Member could recommend 15 telephone connections. During the elections the Election Commission had banned implementation on this direction. But after the elections the ban was lifted. Now once again the present Minister-in-charge has imposed a ban on it. I would request you that the Members should not be deprived of such small rights. I would like the hon. Minister of State in the Ministry of Communications to clarify the position as it concerns the rights of the Members.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT)
There is no such ban. There had been some irregularities during the tenure of my predecessor Shri Sanjay Singh who was the then Minister of Communications. The vigilance report is still wanted. I have already said that the practice would continue and there is no ban on it.

SHRI MADAN LAL KHURANA (South Delhi) What type of irregularities were there?

SHRI RAJESH PILOT You know better than me.

SHRI RAM PRAKASH CHAUDHARY (Ambala) I would like to submit Sir that I had raised this matter earlier also when you were in the Chair and I am raising it again. Everybody knows that the murders in Punjab are not committed by the

terrorists but by the police. If the police is sent to Bihar or Orissa, crime and murders would come to an end in Punjab. If this cannot be done Punjab Police should be divided in four zones.

[English]

They think they are the Kings of Punjab and Haryana and they are responsible for these killings and murders.

[Translation]

If this is not done, killings and terrorism will continue because the police will continue to help the terrorists. If this is done, terrorism will be wiped out from the State.

SHRI CHANDRA JEET YADAV (Azimghar) Mr Speaker, Sir, the matter to which I want to draw the attention of the House, is of a very serious nature. The Mandal Commission case is in the Supreme Court.

MR SPEAKER That has already been taken up.

SHRI CHANDRA JEET YADAV It is a serious matter. Not every thing has been taken up in this regard. If you can give opportunity to six Members to speak about gold transactions we should also be given an opportunity. I am saying this because this issue concerns the destiny of 52 per cent of the people in the country.

MR SPEAKER Would you like to raise an important matter during zero hour?

SHRI CHANDRA JEET YADAV It is a very important issue today. The way the case is being dealt in Supreme Court, it seems that the Government wants to plead the case half heartedly. The Government is opposed to the backward classes and now it is evident from this case. The Chief Justice of the Supreme Court along with five other Judges said that